SHRUS, S. MARISWAMY: Sir, I said I do not think that even Mr. Ramamurti or any left Communist would have made such a statement and whereas Mr. Ramamurti is in jail, this man goes on talking and making this sort of statements openly. By looking at these writings and the support they give to Periyar E. V. Ramaswamy Naicker-,not only political support but financial support also—Sir. I am afraid the Congress people would prefer to barter away this country and its independence to anybody for a few votes. Here is a categorical statement by this gentleman inviting openly, with open arms, the Russians to come and invade this country, and he is not arrested. Not even a notice is sent to him and nobody takes pains to verify the statement. And yet we are talking that there is an emergency because there is a threat from this side or that side. I repeat that this emergency is a cloak to cover up the inefficiency of this corrupt Government. The earlier it is removed, the better it will be for democracy and for the survival of the country.

With these words, I thank you once again for giving me time to speak.

MESSAGE FROM THE LOK SABHA
THE ARMED FORCES (SPECIAL POWERS)

HE ARMED FORCES (SPECIAL POWERS)

AMENDMENT BILL, 1966

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Armed Forces (Special Powers) Amendment Bill, 1966, as passed by Lok Sabha at its sitting held on the 21st March, 1966."

Sir, I lay the Bill on the Table.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The House stands adjourned till 11.00 A.M. tomorrow.

The House then adjourned at six minutes past five of the clock till eleven of the clock on Wednesday, the 23rd March, 1966.